

Mr. Speaker: The facts are that Shri Gopalan himself admits that in this matter the closure of these factories took place as early as 1st December. Now all the crisis which made this an urgent matter of public importance is the satyagraha started by those people. The hon. Minister has said that in view of the notification declaring this to be a non-seasonal industry, the wages have risen and therefore those people have closed the factories. Is it alleged that any of these cashewnut factories belonged to Government? No.

Shri V. P. Nayar: That is exactly the point.

Mr. Speaker: It is private property and those people have closed the factories.

Shri Punnoose (Alleppey): On a point of order, Sir. When you made that statement from the Chair, I think it affects the fortunes of lakhs of people, and no statements are to be made Sir, which will go adversely against the interests of the workers. These statements made here are going adversely against the interests of the workers.

Mr. Speaker: But I am entitled to make some statement which is correct. I must give my reasons for not admitting this motion. Is it alleged that these are Government factories? No. They are private factories.

Shri V. P. Nayar: Government gave an assurance.....

Mr. Speaker: I am not going to allow a cross-examination now. These are private factories, and not Government factories where Government is responsible directly.

Shri A. K. Gopalan: May I explain the position? They are not Government factories, but the factories were closed because a decision was taken by the Government that it is a non-seasonal industry, and the Government was not able to see that as far as the employers are concerned, it is implemented.

Pandit G. B. Pant: If Shri Gopalan agrees that these factories should be declared as seasonal factories, I would accept his advice. That is the answer. There is no question. Government took that decision thinking that it was correct, but I am prepared to reverse that decision. Do you or do you not agree?

Shri A. K. Gopalan: It is not the workers but it is the employers that do not implement the decision of the Government.

Mr. Speaker: Shri Punnoose wants me to disallow this motion and I disallow this motion.

Shri Velayudhan (Quilon cum Mavelikkara-Reserved—Sch. Castes): I want to raise another point.....

Mr. Speaker: I definitely told Shri Velayudhan when he came to me with an adjournment motion that I will not allow him to raise it. I have disallowed it.

Shri Velayudhan: But it is a very important matter.

Mr. Speaker: The House will proceed with the next item of business.

PAPERS LAID ON TABLE

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION FOR 1955-56 AND AUDIT REPORT THEREON.

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Shri Nanda, I beg to lay on the Table, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948, a copy of the Annual Report of the Damodar Valley Corporation for the year 1955-56 and Audit Report thereon. [Placed in Library. See No. S-608/56.]

APPROPRIATION ACCOUNTS OF DEFENCE SERVICES AND AUDIT REPORT

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of Shri T. T. Krishnamachari, I beg to lay on the Table, under article 151(1) of the Constitution, a copy of each of the Appropriation Accounts of the De-